

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.116
C.P.(IB)/29(AHM)2022

Order under Section 9 IBC

IN THE MATTER OF:

Sumilon Industries Pvt Ltd
V/s
Savitri Polyesters Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..30/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

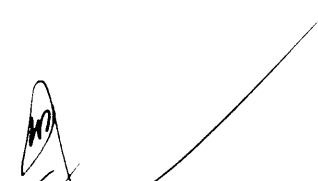
For the Applicant : Adv. Ms. Nilu Vaidankar
For the Respondent : PCS, Mr. Kunjal Dalal

ORDER

Notice is served. Learned counsel for the corporate debtor appears and seeks some time to file Vakalatnama. It is to be filed within seven days along with Board Resolution. Corporate Debtor to file affidavit in reply within seven days by giving copy to the other side and other side may file rejoinder (not more than five pages) within seven days thereafter.

Matter to appear for further consideration on 20.06.2022.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)

Sweta